

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA NO. 466 OF 2019 IN**  
**DFR NO. 967 OF 2019**

**Dated: 10<sup>th</sup> April, 2019**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**M/s Nidar Utilities Panvel Limited Liability Partnership** .....Appellant(s)  
**Versus**

**Maharashtra Electricity Regulatory Commission & Ors.** .....Respondent(s)

Counsel for the Appellant(s) : Mr. M.G. Ramachandran, Sr. Adv.  
Ms. Ekta Bhasin  
Mr. Anurag Tripathi  
Ms. Amahe Kama

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan  
Mr. Raunak Jain for R-1

Mr. Pankaj Kumar Mishra for R-9

**ORDER**

**IA No. 466 of 2019**

**(For Condonation of Delay in Filing the Appeal)**

We have heard the learned senior counsel appearing for the Appellant and the learned counsel appearing for the Respondent Nos. 1 and 9. The learned counsel Mr. Buddy A. Ranganadhan accepts notice on behalf of the Respondent No.1.

The learned counsel appearing for the Appellant submitted that, there is a delay of 122 days in filing the Appeal. Further, he pointed out and submitted that, in the light of the submissions made and the reasoning given at para 4 to 7 in the application, the delay has been explained satisfactorily and sufficient cause has been shown in the application. The same may kindly be accepted and delay in filing the Appeal may kindly be condoned and the instant application may kindly be allowed in the interest of justice and equity.

**Per contra**, the learned counsel Mr. Buddy A. Ranganadhan appearing for the Respondent No. 1 and the learned counsel Mr. Prakash Kumar Mishra appearing for the Respondent No. 9 inter alia contended and submitted that in the light of above, delay explained in the application may kindly be considered and appropriate order may be passed to meet the ends of justice.

Submissions of the learned senior counsel appearing for the Appellant and the learned counsel appearing for the Respondent Nos. 1 and 9, as stated above, are placed on record.

In the light of the submissions of the learned senior counsel appearing for the Appellant and after perusal of the reasoning given at paragraphs 4 to 7 in the application explaining the delay in filing the Appeal, the delay has been explained satisfactorily in the application and sufficient cause has been shown. The same was accepted and the delay in filing the Appeal is condoned. IA is allowed

**DFR NO. 967 OF 2019**

Registry is directed to number the appeal and list the matter for admission on **15.04.2019 along with other IAs.**

**(Ravindra Kumar Verma)**  
**Technical Member**  
mk/bn

**(Justice N.K. Patil)**  
**Judicial Member**